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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No....115/2004

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SECTION OFFICER (Judl.)

[Signature]
09.11.17

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FORM NO. 4
(SEE RULE 12)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

Org. App. / Misc Petn / Cont. Petn / Rev. Appl. 115/04

In O.A.

Name of the Applicant(s) ... Amal Das

Name of the Respondent(s) ... Mr. O. P. Tom

Advocate for the Applicant ... Ms. U. Das ... Ms. B. Das

Counsel for the Railway/CGSC Railway Counsel

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
	21.5.2004	Heard Ms. U. Das, learned counsel for the applicant also Mr. B.C. Pathak, learned counsel for the Railways.

1 MAY 2004

गुवाहाटी न्यायालय
Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : O.A. No. 115 of 2004

BETWEEN

Sri Amal Das Applicant.

AND

Union of India & ors. Respondents.

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Filed by : Alsha Das Regn. No. :

File : C:\NWS7\AMAL

Date :

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

O.A. No. 115/2004 DT. 28/8/2004

Sri Amal Das

.....Applicant

-VS-

Union of India & Ors.

.....Respondents

SYNOPSIS

That on 3.1.2002 the applicant got his appointment as Diesel Generator (DG) Operator under Station Master Mailing (MGX) Station N.C. Hills (Assam). In this connection it is pertinent to mention here that DRM, N.F.Railway, Lumding, once visited the said MGX Station and the station staff requested him for providing alternative electricity and a school for their welfare. Pursuant to such request, a Diesel Generator Set and a school was established. In the said school, a local lady got her appointment as Asstt. Teacher and against the Diesel Generator (DG) set the applicant was recruited as a D.G.Operator and for the said appointment the concerned authority conducted a trade test and interview. The applicant continued there for about one year but he had not paid his salary. It is worth mentioning here that due to flood, the electricity could not be restored for several years in the Station Complex of MGX and as such to provide essential electricity D.G.Set has been

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installed. In fact at that relevant point of time there was nobody competent/expert to handle the same and as such service of the applicant who has got the required knowledge of DG Set operation, was necessary. In fact, the applicant took formal training for about 1 (one) month for such operation and he continued to perform duty. It is pertinent to mention here that a departmental proceeding was initiated against the Station Master of MGX station as the appointment of that lady teacher was not as per Rules, however, in the said proceeding the appointment of the applicant was not questioned as the same was as per the rules prescribed. But the MGX Station Master to save his service terminated/discontinued my serving along with the teacher w.e.f. 10.9.2002. In fact, the appointment of the applicant was not dehors the Rules and since there has been a regular need of his service, the applicant could have been adjusted against any such post in Group-D category. Apart from that as per Rules contained in IREM, the applicants service is required to be converted as temporary status Mazdoor.

Inspite of all the service of the applicant was terminated without affording any opportunity of hearing. It is pertinent to mention here that he has not been paid his salaries w.e.f. 3.1.2002 to 10.9.2002 for the service rendered by him as D.G.Operator. The applicant preferred appeal before the General Manager(P), N.F.Railway, Maligaon making a prayer to consider his case for regular absorption in any Group-D post and to pay salary w.e.f. 3.1.02 to 10.9.02 and to grant temporary status. Though more than 5 months have passed but it has evoked no result in positive. Without having any alternative, the applicant has come before this Hon'ble Tribunal seeking appropriate relief.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

D.A. No. 115 of 2004

BETWEEN

1. Sri Amal Das
Resident of Vill- Kalair Band
(Das Basti)
P.O. Badarpur Ghat.
Dist. Karimganj (Assam).
Pin-783803.

..... Applicant

-- AND --

1. The Union of India.
Represented by Secretary to the
Govt. of India.
Ministry of Railway,
Rail Bhawan, New Delhi.
2. The General Manager
N.F.Railway,
Maligaon.
3. The Divisional Railway Manager (Operation)
N.F.Railway,
Lumding.
4. The Station Master
N.F.Railway, MGX. (Mailongdisha) (M.G.D.C)

..... Respondents.

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION
IS MADE:

This application is filed against the action of the respondents in terminating the service of the applicant w.e.f. 10.9.2002. This application is also directed against the action of the respondents in not releasing his salary w.e.f. 3.1.2002 to 10.9.2002. This is also filed against the action of the respondents in not disposing of the appeal dated 28.10.2003 filed by the applicant.

Filed by
the applicant through
the Advocate &
Advocate &
5/5/04

✓

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is a citizen of India and as such he is entitled to all the rights, privileges and protection as guaranteed by the Constitution of India and laws framed thereunder.

4.2. That on 3.1.2002 the applicant got his appointment as Diesel Generator(DG) Operator under Station Master Mailing (MGX) Station N.C. Hills (Assam). In this connection it is pertinent to mention here that DRM, N.F.Railway, Lumding, once visited the said MGX Station and the station staff requested him for providing alternative electricity and a school for their welfare. Pursuant to such request, a Diesel Generator Set and a school was established. In the said school, a local lady got her appointment as Asstt. Teacher and against the Diesel Generator (DG) set the applicant was recruited as a D.G.Operator and for the said appointment the concerned authority conducted a trade test and interview. The applicant continued there for about one year but he had not paid his salary. It is worth mentioning

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here that due to flood, the electricity could not be restored for several years in the Station Complex of MGX and as such to provide essential electricity D.G.Set has been installed. In fact at that relevant point of time there was nobody competent/expert to handle the same and as such service of the applicant who has got the required knowledge of DG Set operation, was necessary. In fact, the applicant took formal training for about 1 (one) month for such operation and he continued to perform duty. It is pertinent to mention here that a departmental proceeding was initiated against the Station Master of MGX station as the appointment of that lady teacher was not as per Rules, however, in the said proceeding the appointment of the applicant was not questioned as the same was as per the rules prescribed. But the MGX Station Master to save his service terminated/discontinued my serving along with the teacher w.e.f. 10.9.2002. In fact, the appointment of the applicant was not dehors the Rules and since there has been a regular need of his service, the applicant could have been adjusted against any such post in Group-D category. Apart from that as per Rules contained in IREM, the applicants service is required to be converted as temporary status Mazdoor.

Inspite of all the service of the applicant was terminated without affording any opportunity of hearing. It is pertinent to mention here that he has not been paid his salaries w.e.f. 3.1.2002 to 10.9.2002 for the service rendered by him as D.G.Operator. The applicant preferred appeal before the General Manager(P), N.F.Railway, Maligaon making a prayer to consider his case for regular absorption in any Group-D post and to pay salary w.e.f. 3.1.02 to

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10.9.02 and to grant temporary status. Though more than 5 months have passed but it has evoked no result in positive. Without having any alternative, the applicant has come before this Hon'ble Tribunal seeking appropriate relief.

4.3. That the applicant had been working as D.G. Operator under Station Master, Mailongdisha (MGDC) Station, N.C.Hills (Assam) since 3.1.2002 till 10.9.2002. The DRM, N.F.Railway Lumding visited the said MGX station and the station staff requested him for providing electricity and a school for their welfare. Due to flood the electricity could not be restored for several years in the station complex of MGX and as such to provide essential electricity D.G. set has been installed and a school was established as per the approval of higher authority of Railway Administration. The applicant was appointed as D.G. set operator and his such appointment was pursuant to a selection process including trade test and interview. The applicant was asked to undergo training for one month and he took formal training about 1 month for operation of DG set. Along with the applicant a local lady was appointed as Asstt. Teacher in the said school, however, in her case no procedure was followed for such appointment.

Service particulars are annexed herewith and marked as Annexure-1 and 2 (colly) respectively.

4.4. That the applicant begs to state that while discharging duty he received a letter from the office of the DRM (O)/LMG bearing No.I/MISC/LM/59/A dated 27.8.02 by which the applicant was spared and directed to attend ACM/LMG's

chamber on 12.9.02 in connection with a departmental Enquiry (Major Memorandum) against Shri Swapan kr. Chakraborty Station Master of the said MGX Station.

A copy of the letter dated 27.8.02 and dated 12.9.2002 is annexed herewith and marked as Annexure-3.

4.5. That the applicant states that after receiving the order dated 27.8.2002 the authority issued another order bearing no.MAX(0-3/02 dated 10.9.02 by which the applicant was again spared and directed to attend ACM/LMG's chamber on 12.9.02 in connection with departmental Enquiry (Major Memorandum) against Shri Swapan Kr. Chakraborty Station Master of the said MGX Station.

A copy of the said letter dated 10.9.02 is annexed herewith and marked as Annexure-4.

4.6. That the applicant states that on receipt of the aforesaid letter dated 10.9.02 the applicant attended the office of the DRM(D)/LMG and gave witness for departmental Enquiry against Shri S.K.Chakraborty, Station Master MGX Station at ACM/LMG's chamber on 12.9.02 and after giving the witness on the same the applicant was spared to MGX by a letter bearing No.T/MISC/LM/59/A dated 12.9.02.

A copy of the said letter dated 12.9.02 is annexed herewith and marked as Annexure-5.

4.7. That the aforesaid departmental Enquiry was initiated against Sri Swapan Kr. Chakraborty, Station

Master, MGX in reference to the appointment of that lady teacher of the said school as the same was not as per Rules. For appointment of Asstt. Teacher there are certain Rules and procedure which have to be followed at the time of appointment of an Asstt. teacher. The applicant begs to state that in the said departmental proceeding the matter pertaining to the appointment of the applicant was questioned and it was only in connection with the appointment of the lady in the post of Asstt. Teacher, which was not within the purview of the rules guiding the field. Since the work performed by the applicant was casual in nature, the Station Master of MGX was competent enough to appoint him and as such the appointment of the applicant was very much within the parameter of the Rule holding the field.

4.8. That after sparing the applicant on 10.9.02 for giving witness against Sri S.K. Chakraborty, Station Master/MGX the Respondents did not allow him to continue. He made several requests before the authority but they did not take any action. The applicant preferred an appeal before the General Manager, N.F.Railway, Maligaon on 28.10.03 praying for regularisation of his service.

A copy of the said appeal dated 28.10.2003 is annexed herewith and marked as Annexure-6.

4.9. That the applicant begs to state that though the applicant worked without any brake but he was not paid any wages for his such service which was duly approved by the competent authority of the respondents. In this regard he

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made several representations to the concerned authority, but that did not bring any result. On 1.8.02 the Station Master, MGX has also written a letter to Divisional Railway Manager (DRM/LMG), N.F.Railway for payment of arrears salary of Sri Amal Das, DG operator.

Copies of the said letters dated 16.5.02 and dated 1.8.02 are annexed herewith and marked as Annexure-6 and 7 respectively.

4.10. That the applicant begs to state that the applicant worked under the Respondents on temporary and Casual basis and his appointment was not dehors the Rule meant for Casual labour. As per the Railway Board's Circular he is entitled to be treated as Casual labour and his case is required to be considered for grant of temporary status.

The applicant craves leave of the Hon'ble Tribunal for a direction towards the respondents for production of records as well as the Railway Boards Circulars holding the field.

4.11. That the applicant begs to state that the father of the applicant is a retired Railway employee and there is no earning member in his family. Since the applicant worked under the respondents for long as such his case is covered by the said circulars and as such his case should be considered for temporary status and regularisation.

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4.12. That the applicant begs to state that the Respondents acted illegally and arbitrarily in terminating the applicant from his service without giving any prior notice and not allowing him to continue in the service and as such same is liable to be set aside and quash. The applicant further prays for a direction towards the respondents to allow the applicant to continue to work under them as DG Operator or against any Group-D posts as he is eligible to hold any Gr.D posts under the respondents.

4.13. That the applicant begs to state that there is a constant need of the applicant's service in the said Station and the appointment of the applicant was as per Rule as such the action of the Respondents in not allowing to continue him is bad in law and as such same is liable to be set aside and quash.

4.14. That this application has been filed bonafide and to secure ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the action of the respondents in not allowing the applicant to continue in his service is bad in law and liable to be set aside and quash.

5.2. For that the applicant has completed the requisite number of days for grant of temporary status of a Casual Labour under the Railway Board's Circular. The Respondents acted illegally in not considering him as a Casual labour is bad in law and liable to be set aside and quash.

5.3. For that the action of the respondents in not granting the temporary status to the applicant as per law is not sustainable and liable to be set aside and quash.

5.4. For that the applicant worked under the Respondents for long time but till date they have not paid him salary. The aforesaid action of the Respondents is not sustainable in the eye of law and liable to be set aside and quash.

5.5. For that the applicant worked under the respondents for years together and he is eligible to be absorbed in any Group-D post. The Respondents acted illegally in not accommodating the applicant in any Group-D post in terms of the rules and guidelines and as such the action/inaction on the part of the respondents is arbitrary and liable to be set aside and quash.

5.6. For the applicant preferred appeal on 28.10.2003 but till date the respondents have not disposed of the appeal. The action of the respondents in not disposing of the appeal is bad in law and liable to be set aside and quash.

5.7. For that in any view of the matter the impugned action of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

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6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER

COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To direct the Respondents to allow the applicant to continue to hold the post of DG operator in the MGX Station, under N.F.Railway.

8.2. To direct the Respondents to extend the benefit of temporary status in term of the circulars and rules and thereafter to regularise his service against any Group-D posts, providing all consequential service benefits.

8.3. To direct the Respondents to release the arrears salary of the applicant from 3.1.2002 to 10.9.02 with an interest @ 21% for such delayed settlement.

8.4. To direct the respondents to regularise the service of the applicant in any Group-D posts commensurating to his educational qualification.

8.5. Cost of the application.

8.6. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the Respondents to dispose of the appeal dated 28.10.2003 with a speaking order and to release the arrears salary of the applicant with an interest of 21% on such delayed payment.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. :
2. Date :
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Sri Amal Das, aged about years, son of , resident of Vill- Kalair Band (Das Basti), P.O. Badarpur Ghat, Dist.- Karimganj (Assam), do hereby solemnly affirm and verify that the statements made in paragraphs 1, 2, 4-3 to 4-9 are true to my knowledge and those made in paragraphs 2, 3, 4-1, 4-10 to 4-14 & 5 to 12 are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 5th day of May of 2004.

Signature.

Sri Amal Das.

~~SECRET~~

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Annexure - 1.

Min 03/1/02

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To

Sri Amal Das

S/o. Sri Anil CR Das

you are hereby temporarily appointed as
D.G. operator of Max. Station as per order of
DRM/LMG on this day of 3rd January 2002

The key of D.G. Room with one Barrel of
D. G. oil shall remain under your custody henceforth.

29/1
Smt/mr
03/1/02

देशल गास्टर

STATIC MASTERS
GO. OF INDIA, DELHI
N.I. 180

Attested
Niranjan
Adv.

Min/112

14

Annexure - 2 (contd.)

08-02-2002

0703 (Dom) 0

SE/E/BPB.

NFRY.

Starting here with Sri Amol Das Operations
and you to enable to collect Dfr. O.L and Motoc. 1000
(50+5) Ltr respectively w/ ¹⁵⁰⁰ totally exhausted & need
1000 as most urgent 0

This will P.O in 11 in favor of
Sri Amol Das by 856 AM if alert and back by 850 PM/9
09-02-2002 0 from 1000 to BPB & back 0

✓ 08/02/02
SS/MR

1000
1000
ADW.

- Mew/Intx.18-02-2002

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To,

Mew/02-12/02 (D6/02)

S'E/E (BFB)
Mew/02

Gov Amul Dmcr to sending him with D6 Operation
 D6 02-12/02 enable to collect 6.0 (simip) Ltrav
 car stock totally exhausted. ENSILE 0
 BFB and back 0

18-02-2002

- SS (mew) -

Attested
V. S. D.
Adv.

21
M. 25/5/02

25/5/02

To, Amrit Das

DA operation / Mat

cf SSE/EIC/ BPP

Please arrange to supply 60 lt D/oil for DB
fuel at Max 3 hr through Amrit Das DA operation / Mat

P.O. in 1nd class by 5pm on Ex Max to BPP
and back to Max on date.

~~25/5/02~~
25/5/02

Amrit
Das
/

10 रुपये/N. F. Railway

Supply to Sm/116x
Vide memo no- 116x/T-1/02 Of od-T-02.
Through Smti Adral Das. M.G. engineer
D-1378

N. F. R.-6/24, 8301/824(A)-July '86-9, 100x200 Lvs.

प्रक्रिया D. CODE

प्राप्ति दस्तावेज़/ISSUE NOTE

प्राप्ति, INDENTOR

प्राप्ति, CONSIGNER/ISSUE DEPOT वार्ड/WARD तिथि DATE

Sm/116x

Sm/116x

25/Select 343 EL/59 02-T-02

प्रेषिती कॉड/CONSIGNEE CODE

आवंटन/ALLOCATION

दिया गया परिमाण शब्दों में/QUANTITY ISSUED IN WORDS

60 ली.स.
(Sixty Lts.)

माग पत्र सं०/REQUISITION NO.

तारीख/DATE

विवरण/DESCRIPTION

मूल्य मूल्य सं०/P. L. NO.

कोटि/Category

इकाई कॉड

मात्र में

450/02

इकाई/UNIT

दर सं०/Rate Rs.

प्रति/P.

पार्टी की सं०/No. of Packets

सेल्वे रामीद सं०/IC.R. NO.

मागकर्ता कर्मचारी
INDENTING OFFICIAL

अनुमंदन करनेवाला अधिकारी
APPROVING OFFICER

दस्तावेज़ कर्मचारी
ISSUING OFFICIAL

Attested
by
R.D.W.

Supply : SM/MGX - via - memo

No. MGX/6-2/02. Date - 22.06.02

Through - Shri - Amrit Ch. Das DG. Set.

RP. ९२-८/२४/८३०९८२(X) - July '86-9,100x200 Lvs.

प्रमाण सं. 1319

प्राप्त कुट. CD. CODE

रेलवे / N. F. Railway

निर्गम टिप्पणी / ISSUE NOTE

मांगकर्ता / INDENTOR	पार्टी/CONSIGNEES	डिपार्टमेंट/WARD	निर्गम टिप्पणी सं. नं. / DATE
SM/MGX	SM/MGX	SSE (ELECT) ५८३	Issue Note No. 21/57 22.06.02
पर्याप्ति कृपा कूट / CONSIGNEE CODE	आवंटन/ALLOCATION	दिया गया परिमाण शब्दों में / QUANTITY ISSUED IN WORDS	
मांग पत्र सं. / REQUISITION NO.	तारीख/DATE	60 LTS. (Sixty) LTS.	
विवरण/DESCRIPTION	मूल्य सं. सं. / P. L. NO.	कोटि/Category	इकाई कृपा UNIT CODE
HSD oil		प्रति सं. / Rate Rs.	पै०/P.
इकाई/UNIT		मात्रा की सं. / No. of Packages	मूल्य सं. / Value Rs.
	51	रेलवे रुपीद सं. / R. R. NO	पै०/P.
तारीख/DATE		मात्रा डिब्बा सं. / WAGON NO.	
22.06.02			

इकाई / Signature

मांगकर्ता कर्मचारी
INDENTING OFFICIAL

अमुमांशु करनेवाला अधिकारी
APPROVING OFFICER

Attested
R. R.
A. D. W.

मुमांशु करनेवाला
अधिकारी
R. R.
A. D. W.

लेनेवाला कर्मचारी
RECEIVING OFFICIAL

पू. नी. रेलवे/N. F. Railway

N. F. R.-6/24/8301/824(A)-July '86-9,100x200 Lvs. पत्रक कु. CD. CODE

Supply to SM/1190 vide
11/11-1986/5/81/rd. Date 13.5.86
Through SM/1190 9,100x200 Lvs. ०/०
एस/8-1319

निर्गम टिप्पणी/ISSUE NOTE

मांगकर्ता/INDENTOR SM/1190	परेप्रिती/CONSIGNEES SM/1190	डिपो/DEPOT वार्ड/WARD 83E(Fst.), OPG E/53	निर्गम टिप्पणी सं. तारीख/DATE ISSUE NOTE NO. 14.5.1986.
मांग पत्र सं. /REQUISITION NO. परेप्रिती कूट/CONSIGNEE CODE	आवंटन/ALLOCATION	दिया गया परिमाण शब्दों में/QUANTITY ISSUED IN WORDS Sixty 1/2 lbs.	
विवरण/DESCRIPTION 450/oil	तारीख/DATE 14.5.1986	फोटो/Category	इकाई कूट UNIT CODE
		दर सं. /Rate Rs.	पै. /P.
	इकाई/UNIT 51	गढ़री की सं. /No. of Packages	देखें रगीद सं. /R. R. NO 14.5.1986
		मूल्य सं. /Value Rs.	पै. /P.
		माल छिप्पा सं. /WAGON NO.	तारीख/DATE

स्वाक्षर/Signature

मांगकर्ता कर्मचारी
INDENTING OFFICIAL

अनुमोदन करनेवाला अधिकारी
APPROVING OFFICER

देनेवाला कर्मचारी
ISSUING OFFICIAL

देनेवाला कर्मचारी
RECEIVING OFFICIAL

Attested
Adv.

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Supply SW/M6x-1.25 = 400 m³

$$20 \cdot \text{sum } \ln G_{\text{obs}} = \int_{-\infty}^{\infty} \ln G_{\text{obs}} \, d\ln G_{\text{obs}} = \text{sum } \ln G_{\text{obs}} \cdot \ln G_{\text{obs}}$$

THROUGH SWITZERLAND

प्राचीन विषय नोट

INDENTOR क्र. सं. / 14668	CONSIGNEE SOM / MGX SEC (सेक्यूरिटी) इन्डिया	DEPOI वार्ड/WARD ISSUE NO. 11.06.02
CONSIGNER CODE आवदन/ALLOCATION		दिया गया परिमाण शब्दों में QUANTITY ISSUED IN WORDS
ACQUISITION NO. प्राप्ति संख्या	DATE तारीख/DATE 11.06.02	60 Ltrs - (Sixty <u>Ltrs</u>)
DESCRIPTION परिवर्तन	मूल्य सूची सं. ०/P. L. NO. इकाई/UNIT 51	कोटि/Category इकाई कॉड UNIT CODE दर सं. ०/Rate Rs. पै. ०/P. गहरो की सं. ०/No. of Packages रेलवे रग्डी सं. ०/R. R. NO. 18
		दिया गया परिमाण लंबाई में QUANTITY ISSUED FIGURES 60 Ltrs मूल्य सं. ०/Value पै. ०/P. Rs. माल टिक्का सं. ०/WAGON NO. तारीख/DATE 11.06.02

EX-144-41 465-511
DEPUTATING OFFICIAL

अनुमोदन करनेवाला अधिकारी
APPROVING OFFICER

देन वाला का नाम
ISSUING OFFICIAL

लेवाला कर्मचारी
RECEIVING OFFICIAL

To SSE (electric)

N-F-R/PMT/3

March 18-1982

Booking Sir Amal Daya DG operator

MEIN to receive 05 Lorry DG Moksh for mark the
Kan with tank Sir Amal Daya by 8th am 07/03/82
to NPP + ready to move by 355 am of 02/03/82
in and clean.

Off

Brigadier
02/03/82

Attended
noon
Adv

Brigadier
02/03/82

To

SS/MR.

Dt 11/9/2002

The following items are available in
my general store.

- ① There are three barrel.
- ② Two big size, gallon & two small size.
- ③ One tin.
- ④ One ceiling fan.
- ⑤ 40 Wts bulb.

This is for your information.

11/9/2002
Self written
by
SS/MR.

SS/MR.
S. Anil Das.

Attested
SS/MR.
S. Anil Das.

24

No. F. RLY.

NO.T/MISC/LM/59/A.

To
SS/LMG.

S-are and direct Shri Amal Das, & Smt. Renu Malakar to attend ACM/LMG's Chamber on 12.09.2002 in connection with DAR Enquiry (Major Memorandum) against Shri Swapna Kumar Chakrabarty, SH/LMG.

Annexure - 3

OFFICE OF THE
DRM(O)/LMG.
DT/- 27.08.02.

- For DRB(O)/LMG. -

COPY TO :

- 1). Shri Amal Das, DG Set Operator/IUO
C/O - Anil Ch. Das. P.O.-Harangajao N.C. Hills.
- 2). Smt. Renu Malakar, C/O.- Nani Gunal Malakar
P.O.- Harangajao Bazar, N.C.Hills.
- 3). ACM/LMG for information Please.

27/8

- For LFM(O)/LMG. -

Attested
Ras
Hdw.

Dt: 10/9/02

ax 9-9-02

10/

Shri Amal Das, D.G. Set Operator/MLC

c) DRM(0) 1 MLC

You are hereby spans & directed to LMC Vide
DRM(0) LMC order no. T/MLC/1/LMC/59 A. dt: 27/08/02 to
attend ACM/LMC's Chamber on 12-9-2002 in connection with
DAR Enquiry (Major Memorandum) against - Shri Swapna-
Kumar Chakrabarty, Smt/a.

P.O. in LMC having effect from 01.09.2002 to LMC
of dt. 10/9/02

10/9/02

Attested
Naren
Adv.

H. F. H.Y.

NO.T/MISC/LM/50/A.

To

Shri Amal Das
and Smt. Ranu Mukherjee.

You are hereby spared to MGX after giving witness for
DAR Enquiry against Shri S. K. Chakraborty, SM/MGX at ACM/
LMG's Chamber.

PO. in IIInd Class by Char Exp. (530IN) on 12/03/02
Ex. LMG to MGX.

~~Copy to~~
Copy to SM/MGX for information.

Annexure - 5

OFFICE OF THE
DRM(O)/EMG.
DT: 12/03/02.

12/9
For DRM(O)/LMG.

For DRM(O)/LMG.

Attested
Notar
Adv.

To
The General Manager (P)
N.F.Railway.
Maligaon.

Date : 28/10/2003

Sub :- Appeal for regular absorption of my service.

Respected Sir,

With due respect I beg to lay the following few lines for your kind consideration and necessary action.

That sir, on 3.1.2002 I got my recruitment as D.G.Operator under Station Master, Mailongdisha (MGX) Station, N.C.Hills, (Assam). In this connection, it is pertinent to mention here that DRM, N.F.Railway, Lumding, once visited the said MGX station and the Station staff requested him for providing electricity and a School for their welfare. Pursuant to such request, a D.G.Set and a School was established. In this School, a local lady got her appointment as Asstt.Teacher and against the D G Set I was recruited as a D.G. Operator. I continued there for about one year but I have not been paid my salary. It is worth mentioning here that due to flood, the electricity could not be restored for several years in the station complex of MGX and as such to provide essential electricity D.G. set has been installed. In fact at that relevant point of time there were no body competent/expert to handle the same and as such my service was necessary. In fact, I took formal training for about 1 (one) month for such operation and I continued to perform duty.

That sir, a D A R proceeding was initiated against the Station Master of MGX station as the appointment of that lady teacher was not as per Rules. For appointment of Asstt. teacher, there are certain procedure, whereas in case of appointments like my one, no such Rules is prescribed. But the MGX station Master to save his service terminated /discontinued my serving along with the teacher w.e.f. 10.09.2002. In fact my appointment was not dehorns the Rules and since there has been a regular need of my service, I could have been adjusted against any such post in Group 'D' Category. Apart from that as per Rules containing D.I.M. I R E M, my service is required to be converted as temporary status mudoor.

Attested
A. D. S.
R.D.W.

Contd... P/2.

P/2

That sir, inspite of all, my service was terminated without affording me any opportunity of hearing. It is pertinent to mention here that I have not been paid my salaries w.e.f. 3.1.2002 to 10.9.2002 for the service rendered by me as D.G. Operator.

In view of the above I am earnestly request your honour to action to the above I am earnestly request your honour and to pay my salary w.e.f. 3.1.2002 to 10.9.2002 and to grant temporary status.

With best regards.

Yours' faithfully,

(Amal Das)
Vill-Kalmir Bond (Das Basti)
P.O. Badarpur Ghat - 788 803
Distt : Karimganj(Assam)

Yours faithfully,
Amal Das

Distt : Karimganj, Assam.

Attested
N.P.M.
Adv.

To

DRM/LMG
N.F.Railway.
.....

Dt... 16/5/2002.

Sub :- Emoluments.

Respected sir,

With due respect, I beg to inform you that as per your order SM/MGX has temporarily appointed me as DG Set operator at MGX station since 3rd December 2001 and I have been discharging my duties with full satisfaction of S.M. But sorry to inform you that till date I have not been paid my emoluments.

In view of the above, I therefore pray to your honour to kindly look into the matter and extend your sympathetic consideration so that I may be paid emoluments as admissible for the services as I rendered and also I will continue the same for future also.

Thanking you.

Yours faithfully,

Amal Das.

(AMAL DAS)
Working as DG set Operator
at MGX Station.

Copy to :- i) Sr.DEE/LMG
ii) Sr.DSTE/LMG
iii) DRM(P)/LMG

For their kind information
and necessary action.

Forwarded to DFM/LMG for
kind disposal please. Amal
Das has been working w/o rest
& bringing DG oil from PWD Hqrs
& bringing car to MGX station (Amal Das)

16/5/02

Attested
W.D.M.
Adv.

दस्तखत पर दोनों ओर प्रिलिंग
Both sides of required

ए० तो० रेलवे लार० लो० पर०/R. B. G. I. 45
N. F. Railway ३० दी० बी०/N. F. G. 45

No. No.

तारीख/Date.

01/8/02

प्राप्ति/From

सिवा से/To

SM/MGZ DRD/L/103

क्रिया/Sub:

N. F. Rly

दस्तावेज़/Recd:

Payment of Final ३०/३० Days

DR Operator + Guru Nanak Teacher

Subject Sir, So far 30/30 days bill
Ch. Drs. (DR Operator / extra) has been
Received since 103-1-02 + Ent. Guru
Nanak Teacher is appointed by Sec-
retary women Organisation since 10-6-
02. Who give 30/30 days yet
of their stay / programme. Please
to do the needful.

Chakravarti

SM/MGZ

01/8/02

Attested
N. S. Son
Adv.

प्रमाणित
प्रमाणित
प्रमाणित
प्रमाणित